NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 929/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES:

Raj Dadarkar & Associates

V/s.

Power House Fitness Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

1. DARRYL P. BARRETTO

2) Adv. Anushak Daves i.b Adr for Bhacin Bhatia

ORDER TCP 929/I&BC/NCLT/MB/MAH/2017

- 1. From the side of the Respondent, Learned Representative has placed certain preliminary legal objections about the 'maintainability' and the legal issues of non-service of Section 8 Notice of Demand.
- 2. Having received the reply of the Respondent Debtor, the Petitioner has filed today a Rejoinder placed on record, a copy has been served in the recent past on the Respondent Debtor.
- 3. Instructed Counsel of the Petitioner is not present. Hence Respondent is seeking adjournment. Last chance is granted to the Petitioner.

Matter is adjourned to 20.09.2017

M.K. SHRAWAT Member (Judicial)

BHASKARA PANTULA MOHAN

Member (Judicial)

22.08.2017